

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

C.F.(C) No. j 04 of 2016

(Arising out of O. A. No. 476 of 2014)

- AND -

IN THE MATTER OF :-

SHRI RATAN LAL DAS

......petitioner/Applicant

- Versus -

MR. H. K. JAGGLE, GENERAL MANAGER,
N.F. RLY. AND OTHERS

.....Contemnors/Respendents

- AND -

IR THE MATTER OF :-

An application under Section 215 of the Constitution of India.

- AND -

IN THE MATTER OF :-

Deliberate, Wilful and Contumacious violation of the order, dtd 11.12.2015, passed by the Judicial Member Henible Mr. J. Rajasuria, along-with Honible Ms. Jaya Dasgupta, Administrative Member.

Contd. .. p/2.

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IN THE MATTER OF :-

Shri Ratan Lal Das, son of Late Ganesh Chandra Das, working as D/TCH/ Gr.-I/

E, North-East Frontier Railway, Siliguri,

Diesel Set and residing at patel Road,

Bye-Lame, P.O. - Pradhan Nagar, Siliguri,

Dist.: Darjeeling, Pin no.: 734 003.

........Applicant/Petitioner

- versus -

- 1. Mr. H. K. Jaggle, General Manager,
 North-east Frontier Railway, Maligaen,
 Guwahati, Assam, Pin no.: 781 011.
- 2. Mr. Pradip Kumar Singh,
 The Chief Personnel Officer,
 North-east Frontier Railway,
 Guwahati, Assam, Pin no.: 781 011.
 - 3. Mr. Uma Shankar Singh Jadav,
 The Divisional Railway Manager,
 North-East Frontier Railway,

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No. CPC 350/104/2016 (OA 350/476/2014) Date of order: 3.2.2017

Coram:

Hon'ble Mr. A.K.Patnaik, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the applicant

Mr.N.Roy, counsel

For the respondents

Mr.L.K.Chatterjee, counsel

Mr.B.L.Gangopadhyay, counsel

O R D E · R (ORAL)

Mr.A.K.Patnaik, J.M.

Heard Mr. N.Roy, counsel for the applicant and Mr.L.K.Chatterjee, alleged the ld. Counsel Mr.B.L.Gangopadhyay, contemnors/respondents.

- The contempt petition has been filed alleging wilful and deliberate 2. violation of the order of this Tribunal passed in OA 350/476/2014 on 11.12.2015.
- Mr.L.K.Chatterjee as well as Mr.B.L.Gangopadhyay, ld. Counsel for the alleged contemnors submitted that by virtue of an order dated 8.4.2016 passed by Hon'ble High Court, Calcutta in WPCT No. 62 of 2016 the order dated 11.12.2015 passed in OA 350/476/2014, was set aside and the Original Application was remanded to the Tribunal for hearing afresh. But we find that the said order is in respect of one Mukesh Pandey whereas the applicant in this contempt petition and the OA is Ratan Lal Das.
- On query, Mr.L.K.Chatterjee, ld. Counsel for the alleged contemnors submitted that Mr.Mukesh Pandey was a party respondent in the OA 350/476/2014 and he challenged the order passed by the Tribunal in the said OA before the Hon'ble High Court of Calcutta in WPCT No. 62/2016.

5. As the order dated 11.12.2015 passed in OA 350/476/2014 passed by the Tribunal has been set aside by the Hon'ble High Court of Calcutta, as on date no contempt exists. Accordingly the Contempt Proceeding is dropped. Notices, if any issued, are hereby discharged.

(JAYA DAS GUPTA) MEMBER (A) (A.K.PATNAIK) MEMBER (J)

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